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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 01/06/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	TCP/150/2016
NAME OF THE PETITIONER(S)	:	Madhu Dadha & 2 others
NAME OF THE RESPONDENT(S)	:	M/s Dadha Securilockers Private Limited & 4 others
UNDER SECTION	:	397/398, 237, 402 & 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

MAHENDRA DADHA R4  
SURENDRA DADHA R3  
SNEHLATA DADHA R2  
Gp. Krishna Kumar

Counsel to petitioner

Shri Mahendra Dadha  
Shri Surendra Dadha  
Shri Snehlata Dadha  
Gp. Krishna Kumar

**ORDER**

Shri G Krishna Kumar, counsel for petitioners present. Ms Snehlata Dadha, R2, Shri Surendra Dadha, R3 and Shri Mahendra Dadha, R4 present in person. No representation on behalf of R5. She is stated to be the wife of R3. R3 is directed to appoint a representative/advocate to represent R5 or else appropriate order will be passed by the next date of hearing. R2 prayed that she is suffering from cancer and she has no role in the management and is not concerned with the allegations made in the petition by the petitioner. Petitioner is directed to indicate specific allegation against R2 by filing an affidavit. Counsel for respondents has submitted that the Chartered Accountant appointed is not a fit person to be given this assignment with regard to which they are directed to file an affidavit and also suggest names of three independent CAs. Petitioner shall also directed to suggest names of three independent CAs provided the affidavit proposed to be filed by the respondents discloses genuine reasons for changing the Chartered Accountant. Put up on **09.06.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)